

- (7) It should be possible for India to establish smaller inland bonded factory units in various centres of electronics production, for reasons of both regional diversification and ready access to component making capacities and already developed electronic skills. The rules for manufacture-in-bond should be simplified.
- (8) To the extent that production capacity for items in which export potential has been identified is not established within the Export Processing Zone recommended to be set up, it may be encouraged in the domestic tariff area, provided sizeable percentage of the capacity is committed for export.
- (9) Duty drawback rates may be urgently determined for all items of electronics for which foreign market possibilities exist. The procedure for grant of import replenishment licences etc. may be simplified.

#### **Malpractices in Coir Board**

1868. SHRI C. K. CHANDRAPPAN : Will the Minister of FOREIGN TRADE be pleased to state whether Government are aware of any malpractices in the functioning of the Coir Board and if so, their reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : No, Sir.

#### **Appointment of full-time Chairman for Coir Board**

1869. SHRI C. K. CHANDRAPPAN : Will the Minister of FOREIGN TRADE be pleased to state whether Government propose to appoint a non-official person as a full-time Chairman of the Coir Board ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : There is no such proposal under consideration.

#### **Bundh observed in Mahe in Pondicherry**

1870. SHRI C. K. CHANDRAPPAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether a Bundh was observed in Mahe Pondicherry at the end of the last year, demanding the take-over of the Mahe unit of the Cannanore Spinning and Weaving Mills by the National Textile Corporation; and

(b) if so, the decision taken by Government in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a). Yes, Sir.

(b) The investigations into the affairs of the company under Section 15 of the Industries (Development of Regulation) Act revealed that the company was being managed in a manner highly detrimental to the public interest. In exercise of the powers conferred by Section 18A of that Act, the Central Government have authorised the National Textile Corporation to take over management of both the units of the company for a period of 5 years. The possession of the assets of the company has, however, not yet been taken because one of the whole time Director of the company has obtained interim stay from the Kerala High Court.

#### **Decline in Export of Marine Products**

1871. SHRI C. K. CHANDRAPPAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the export of fish and other marine products items from Kerala has had a set-back in 1971-72;

(b) if so, the reasons therefor; and

(c) the steps taken to remedy this ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a). There has been a